- (b) whether it is a fact the verification of Unions in NTPC power plant Karia and NTPC Tuticorin Thermal Power Station (TTPS), Talcher is pending since long time because of the dispute; and
 - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) As per provisions of the Industrial Disputes Act, 1947, Central Government is the "appropriate Government" for the Public Sector Undertakings mentioned in the Industrial Disputes Act, 1947. In one case concerning NTPC, Hon'ble High Court of Delhi *vide* its order dated 1.8.2006 in Writ Petition No. 3204/1999-NTPC vs. Government of Union Territory of Delhi, has held that Central Government would be 'appropriate Government'. Accordingly, the process of verification of membership of unions operating in NTPC units all over India has been initiated. However, at two places *i.e.* NTPC unit at Korba (Chhattisgarh) and Anta (Rajasthan), the recognized unions have raised the objection stating that State Government is the 'appropriate Government' to conduct the election in NTPC units.

(b) and (c) There is no Power Plant of NTPC at Karia. In respect of unions functioning in NTPC, TTPS, Talcher only two unions out of six, have furnished the preliminary particulars so far to the office of the Deputy Chief Labour Commissioner (Central), Bhubaneshwar.

Non-remittance of PF by companies in Tamil Nadu

1455. SHRI S. ANBALAGAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of companies in Tamil Nadu which have not remitted Provident Fund (PF) collected from their employees, year-wise from 2008-10;
 - (b) the action taken against these companies;
- (c) whether these companies remitted Provident Fund collections as a result of the action;
 - (d) if so, the details thereof; and
 - (e) if not, reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) The number of companies which have not remitted the Provident Fund collected from their employees in Tamil Nadu are as under:-

Year	Number of establishments
2008-09	8014
2009 - 10	9389
(As on 31.01.2010)	

- (b) The following action is taken by the Employees' Provident Fund Organisation to recover PF dues as per the provisions of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952:
 - 1. Enquiry under section 7A of the Act initiated for determination of dues.
 - 2. Bank accounts of employers attached.
 - 3. Filling of complaints under section 406/409 of Indian Penal Code wherever default in workers' contribution involved.
 - 4. Action under section 110 of Criminal Procedure Code.
 - 5. Recovery by attachment and sale of movable and immovable properties under the power with the Commissioners under section 8 to 8G of the Act.
 - Arrest of the employer.
 - (c) to (e) The amount recovered from the defaulting companies is as under:-

Year	Amount
	(Rupees in lakh)
2008-09	8635.31
2009-10	8965.23
(As on 31.01.2010)	

As on 31.01.2010, an amount of Rs. 13667.99 lakh is still outstanding from the defaulting establishments. Out of this, Rs. 9618.77 lakh are not immediately realizable due to legal proceedings in various Courts of law.

Shifting ESI Medical College and Hospital from Bhubaneshwar

1456. SHRI PYARIMOHAN MOHAPATRA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether it is a fact that there have been large scale objections to the location of ESI Medical College and Hospital at Bhubaneshwar, since there are not enough beneficiaries at or near Bhubaneshwar;
- (b) whether Government is aware that the beneficiaries are concentrated in Rourkela, Sambalpur-Jharsuguda, Talcher-Angul and Jajpur-Barbil areas; and
- (c) whether Government proposes to reconsider the entire issue and relocate the Medical College and Hospital in any of the above areas where there is no other proposal by Central or State Government or Central and State PSUs to establish Medical College and Hospital?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) The decision of setting up of ESI Medical College and Hospital at bhubaneswar has been taken in consultation with the State Government.